



सत्यमेव जयते

**COLLECTION**

**OF**

**MEGHALAYA ACTS**

**AND**

**ORDINANCES**

**FOR THE YEAR 1983**

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**MEGHALAYA ACT 1 OF 1983**  
**THE MEGHALAYA APPROPRIATION (No. I) ACT, 1983**  
**(As passed by the Assembly)**

[Received the assent of the Governor on the 24<sup>th</sup> March, 1983]

(Published in the *Gazette of Meghalaya*, Extraordinary, dated 25<sup>th</sup> March, 1982)

**An**

**Act**

**to authorise payment appropriation of certain further sums from and out of the Consolidated Fund of Meghalaya for the services of the financial year 1982-83.**

Be it enacted by the Legislature of Meghalaya in the Thirty-third Year of the Republic of India as follows:-

Short title.

1. (1) This Act may be called the Meghalaya Appropriation (No. I) Act, 1983.

Withdrawal of  
Rs.3, 81, 97,019 from  
and out of the  
Consolidated Fund of  
Meghalaya for the  
Financial year 1982-83.

2. From and out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of three crores, eighty-one lakhs, ninety-seven thousand, and nineteen rupees towards defraying the several charges which will come in course of payment during the financial year 1982-83 in respect of the services specified in column (2) of the Schedule.

Appropriation.

3. The sum authorised to be paid and applied from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

**SCHEDULE**

(See Sections 2 and 3)

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding									
		Voted by the Assembly	Charged on the Consolidated	Total							
		Rs.	Rs.	Rs.							
2	212 - Governor ... ..	Revenue	...	4,13,116	4,13,116						
3	213 - Council of Ministers ... ..	Revenue	1,00,000	...	1,00,000						
6	229 - Land Revenue ... .. 288 - Social Security and Welfare-B-II- Relief and Rehabilitation of Displaced Persons. 283 - Relief on account of Natural Calamities. 295 - Other Social and Community Services. 304 - Other Social and Community Services.	Revenue	26,13,000	...	26,13,000						
						688 - Loans for Social Security and Welfare- III-Welfare of Scheduled Castes, Scheduled Tribes and Other Backward Classes. 705 - Loans for Agriculture. ... ..	Capital	...	...	...	
											9
						10	241 - Taxes on Vehicle ... .. 265 - Other Administrative Services-II- Motor Garages, etc. 338 - Roads and Water Transport Services.	Revenue	11,000	...	
	538 - Capital Outlay on Road and Water Transport Services, etc.	Capital	...	...	...						

## SCHEDULE – contd.

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Rs.	Total Rs.	
11	245 - Other Taxes and Duties on Commodities and Services-II- Inspectorate of Electricity.	Revenue	...	...	...
			331 - Water and Power Development Services-B-Power Development.	...	...
	734 - Loans for Power Projects.	Capital	...	...	...
	251 - Public Service Commission ( <i>Charged</i> )	Revenue	...	77,000	77,000
13	252 - Secretariat-General Services-I-Civil Departments.	Revenue	14,92,600	...	14,92,600
	276 - Secretariat-Social and Community Services-I-Civil Departments.				
	296 - Secretariat-Economic Services-I-Civil Departments.				
16	255 - Police, 260-Fire Protection and Control and 283-Housing-C- Government Residential Buildings.	Revenue	2,71,527	...	2,71,527
	459 - Capital Outlay Public Works (Police) on	Capital	10,00,000	...	10,00,000
	483 - Capital Outlay on Housing (Police).				
18	258 - Stationery and Printing.	Revenue	29,700	...	29,700
19	252 - Secretariat General Services II Public Works Departments Secretariat.	Revenue	...	...	...
	259 - Public Works.				
	277 - Education.				
	283 - Housing-II-C-Government Residential Buildings (I/C P.W.D.).				
	459 - Capital Outlay on Public Works.	Capital	...	...	...
	477 - Capital Outlay on Education, Arts and Culture.				
	480 - Capital Outlay on Medical.				
	481 - Capital Outlay on Family Welfare.				

## SCHEDULE – contd.

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Rs.	Total Rs.	
	482 - Capital Outlay on Public Health, Sanitation and Water Supply A Public Health.	Capital	15,00,000	...	15,00,000
	483 - Capital Outlay on Housing-A- Government Residential Buildings (in- charge, Public Works Department).				
	510 - Capital Outlay on Animal Husbandry.				
	511 - Capital Outlay on Dairy Development.				
	530 - Investment in Industrial Financial Institutions.				
21	265 - Other Administration Services III Gazetteers and Statistical Memoirs.	Revenue	52,19,000	...	52,19,000
	268 - Miscellaneous General Services Pension and Awards in Consideration of distinguished Services.				
	277 - Education ... ..				
	278 - Art and Culture ... ..				
	279 - Scientific Services and Research.				
	677 - Loans for Education, Art and Culture.	Capital	...	...	...
24	266 - Pension and Other Retirement Benefits.	Revenue	3,00,000	...	3,00,000
26	265 - Other Administrative Services VI State Lotteries and 268 Miscellaneous General Services.	Revenue	40,000	...	40,000
27	280 - Medical ... ..	Revenue	...	...	...
	281 - Family Welfare ... ..				
	282 - Public Health, Sanitation and Water Supply-A-Public Health and Sanitation.				

## SCHEDULE – contd.

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding							
		Voted by the Assembly	Charged on the Consolidated	Total					
		Rs.	Rs.	Rs.					
28	480 - Capital Outlay on Medical.	Capital	30,00,000	...	30,00,000				
	481 - Capital Outlay on Family Welfare.								
	482 - Capital Outlay on Public Health, Sanitation and Water Supply.								
28	282 - Public Health, Sanitation and Water Supply-B-Sewerage and Water Supply.	Revenue	2,04,000	...	2,04,000				
	283 - Housing-C-Government Residential Buildings.								
	482 - Capital Outlay on Public Health, Sanitation and Water Supply.								
28	682 - Loans for Public Health, Sanitation and Water Supply.	Capital	3,69,000	...	3,69,000				
	283 - Housing I-A-General and B-Housing Schemes.					Revenue	20,643	...	20,643
	683 - Loans for Housing.								
31	284 - Urban Development-A-General-II-Town and Regional Planning.	Revenue	15,00,000	...	15,00,000				
	484 - Capital Outlay on Urban Development-A-General.	Capital	...	...	...				
32	285 - Information and Publicity.	Revenue	5,85,023	...	5,85,023				
34	288 - Social Security and Welfare-A-I-Civil Supplies.	Revenue	77,000	...	77,000				
	309 - Food								
	488 - Capital Outlay on Social Security and Welfare-E-Other Social Security and Welfare Programmes-I-Civil Supplies Schemes.	Capital	...	3,650	3,650				
	509 - Capital Outlay on Food.								



## SCHEDULE – contd.

(1) Grant No.	(2) Services and purposes (Major Heads)		(3) Sums not exceeding		
			Voted by the Assembly	Charged on the Consolidated	Total
			Rs.	Rs.	Rs.
37	288 - Social Security and Welfare-E-Other Social Security and Welfare Programmes-IV-Soldier's Sailors' and Airmen's Board.	Revenue	16,260	...	16,260
	688 - Loans for Social Security and Welfare-II-Loans to Ex-Service Personnels.	Capital	...	...	...
41	298 - Co-operation	Revenue	60,000	...	60,000
	498 - Capital Outlay on Co-operation.				
	505 - Capital Outlay on Agriculture.				
	698 - Loans to Co-operative Societies.	Capital	...	...	...
45	305 - Agriculture/306-I-Minor Irrigation/295-Other Social and Community Services/283-Housing-C-Government Residential Buildings.	Revenue	24,00,000	...	24,00,000
	515 - Investments in Agriculture Financial Institutions.	Capital	37,00,000	...	37,00,000
	705 - Loans for Agriculture.				
52	313 - Forest	Revenue	18,68,310	...	18,68,310
	513 - Capital Outlay on Forests.	Capital	...	...	...
53	314 - Community Development-283-Housing-C-Government Residential Buildings and 288-Social Security and Welfare.	Revenue	18,50,000	...	18,50,000
	314 - Community Development-II-C-Rural Works Programme.				
	714 - Loans for Community Development.	Capital	...	...	...

SCHEDULE – *contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Rs.	Total Rs.	
56	321 - Village and Small Industries-II-Small Industries and 283-Housing-C-Government Residential Buildings.	Revenue	...	...	...
	521 - Capital Outlay on Village and Small Industries II Small Industries.	Capital	...	33,783	33,783
	721 - Loans for Village and Small Industries II Small Industries.				
58	337 - Roads and Bridges	Revenue	59,50,000	...	59,50,000
	537 - Capital Outlay on Roads and Bridges.	Capital	...	...	...
61	766 - Loans to Government Servants.	Capital	23,92,407	...	23,92,407
<b>Total</b>		...	<b>3,76,69,470</b>	<b>5,27,549</b>	<b>3,81,97,019</b>

**MEGHALAYA ACT 2 OF 1983****THE MEGHALAYA APPROPRIATION (VOTE-ON-ACCOUNT) ACT, 1983****(As passed by the Assembly)**[Received the assent of the Governor on the 30<sup>th</sup> March, 1983](Published in the *Gazette of Meghalaya*, Extraordinary, dated 30<sup>th</sup> March, 1983)**An****Act****to provide for the withdrawal of certain sums from and out of the Consolidated Fund of Meghalaya for the services of a part of financial year 1983-84.**

Be it enacted by the Legislature of Meghalaya in the Thirty-third Year of the Republic of India as follows:-

Short title and commencement.

1. (1) This Act may be called the Meghalaya Appropriation (Vote-On-Account) Act, 1983.

(2) It shall come into force on the first day of April, 1983.

Withdrawal of Rs.40, 65, 75, 600 from and out of the Consolidated Fund of Meghalaya for the Financial year 1983-84.

2. From and out of the Consolidated Fund of Meghalaya there may be withdrawal sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of forty-crores sixty-five lakhs, seventy-five thousand and six hundred rupees towards defraying the several charges which will come in course of payment during the beginning on the first day of April, 1983 in respect of the services specified in column (2) of the Schedule.

Appropriation.

3. The sum authorised to withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the financial year 1983-84.

## SCHEDULE

(See Sections 2 and 3)

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding				
		Voted by the Assembly	Charged on the Consolidated	Total		
		Rs.	Rs.	Rs.		
1	211 - Parliament/State/Union Territory Legislatures-B-State Legislatures.	Revenue	12,90,500	58,700	13,49,200	
2	212 - Governor ... ..	Revenue	2,500	4,07,500	4,10,000	
3	233 - Council of Ministers ... ..	Revenue	7,81,300	...	7,81,300	
4	214 - Administration of Justice	Revenue	7,43,200	1,41,800	8,25,000	
5	115 - Elections	Revenue	16,61,800	...	16,61,800	
6	229 - Land Revenue	}	Revenue	19,77,500	...	19,77,500
	388 - Social Security and Welfare-B-II- Relief and Rehabilitation of Displaced Persons.					
	289 - Relief on account of Natural Calamities.					
	295 - Other Social and Community Services.					
	304 - Other General Economic Services.-III- Land Ceiling.					
618 - Loans for Social Security and Welfare- III-Welfare of Scheduled Castes Scheduled Tribes and Other Backward Classes.	}	Capital	5,000	...	5,000	
695 - Loans for other Social and Community Services.						
605 - Loans for Agriculture.						

## SCHEDULE – contd.

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
7	230 - Stamps and Registration	Revenue	86,700	...	86,700
8	239 - State Excise	Revenue	7,80,700	...	7,80,700
9	240 - Sales Tax and 245-I-Other Taxes and Duties on Commodities and Services.	Revenue	5,27,500	...	5,27,500
10	{ 241 - Taxes on Vehicles. 265 - Other Administrative Services-II- Motor Garages, etc. 338 - Roads and water Transport Services. 538 - Capital Outlay on Road and Water Transport Services.	Revenue	11,23,300	...	11,23,300
		Capital	26,25,000	...	26,25,000
		Revenue	95,500	...	95,500
		Capital	...	...	...
11	{ 245 - Other Taxes and Duties on Commodities and Services-II- Inspectorate of Electricity. 331 - Water and Power Development Services-B-Power Development. 734 - Loans for Power Projects.	Revenue	95,500	...	95,500
12	247 - Other Fiscal Services- Promotion of Small Savings.	Revenue	25,800	...	25,800
	248 - Appropriation for Reduction or Avoidance of Debt ( <i>Charged</i> ).	Revenue	...	...	...
	249 - Interest Payment ( <i>Charged</i> ).	Revenue	...	1,04,61,000	1,04,61,000
	251 - Public Service Commission ( <i>Charged</i> ).	Revenue	...	2,12,800	2,12,800
13	{ 252 - Secretariat-General Services-I-Civil Departments. 276 - Secretariat-Social and Community Services-I-Civil Departments. 298 - Secretariat- Economic Services –I- Civil Departments.	Revenue	53,84,700	...	53,84,700

## SCHEDULE – contd.

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding							
		Voted by the Assembly Rs.	Charged on the Consolidated Rs.	Total Rs.					
14	230 - District Administration	Revenue	18,22,200	...	18,22,200				
15	254 - Treasury and Accounts Administration.	Revenue	10,03,000	...	10,03,000				
16	255 - Police	Revenue	2,41,62,000	...	2,41,62,000				
	260 - Fire Protection and Control								
	283 - Housing-C-Government Residential Buildings.								
	459 - Capital Outlay on Public Works (Police).					Capital	59,02,000	...	59,02,000
	483 - Capital Outlay on Housing (Police).								
17	256 - Jails	Revenue	6,85,000	...	6,85,000				
18	258 - Stationery and Printing:	Revenue	21,40,000	...	21,40,000				
19	252 - Secretariat-General Services-II-Public Works Department-Secretariat.	Revenue	1,37,10,600	...	1,37,10,600				
	259 - Public Works								
	277 - Education								
	283 - Housing-II-C-Government Residential Buildings (I/C P.W.D.).								
	459 - Capital Outlay on Public Works.	Capital	1,13,91,200	...	1,13,91,200				
	477 - Capital Outlay on Education, Arts and Culture.								
	480 - Capital Outlay on Medical.								
	481 - Capital Outlay on Family Welfare.								
	482 - Capital Outlay on Public Health, Sanitation and Water Supply-A-Public Health.								
	483 - Capital Outlay on Housing-A-Government Residential Buildings (in-charge Public Works Department).								
510 - Capital Outlay on Animal Husbandry.									
511 - Capital Outlay on Dairy Development.									

## SCHEDULE – contd.

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding									
		Voted by the Assembly Rs.	Charged on the Consolidated Rs.	Total Rs.							
20	230 - Other Administration Services-Civil Defence and Home Guards.	Revenue	31,66,000	...	31,66,000						
21	{ 265 - Other Administrative Services-III- Gazetteers and Statistical Memoirs. 268 - Miscellaneous General Awards in consideration of distinguished Services. 277 - Education 278 - Art and Culture ... 279 - Scientific Services and Research. 677 - Loans for Education, Art and Culture. }	Revenue	3,37,92,900	...	3,37,92,900						
						Capital	5,000	...	5,000		
						22	265 - Other Administrative Service-IV- Census, Vital Statistics, Guest Houses, etc.	Revenue	6,54,700	...	6,54,700
						23	265 - Other Administrative Services-V- Miscellaneous Administrative Services.	Revenue	2,14,500	...	2,14,500
		24	266 - Pension and other Retirement Benefits.	Revenue	12,05,500	...	12,05,500				
25	267 - Aid Materials and equipments.	Revenue	10,06,200	...	10,06,200						
26	265 - Other Administrative Services-IV- State Lotteries and 268-Miscellaneous General Services.	Revenue	23,500	...	23,500						
27	{ 280 - Medical 261 - Family Welfare ... 282 - Public Health, Sanitation and Water Supply-A-Public Health and Sanitation. 480 - Capital Outlay on Medical (Health). 481 - Capital Outlay on Family Welfare (Health). 482 - Capital Outlay on Public Health, Sanitation and Water Supply (Health). }	Revenue	1,99,88,500	...	1,99,88,500						
						Capital	13,83,700	...	13,83,700		

**SCHEDULE – contd..**

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
28	282 - Public Health, Sanitation and Water Supply-B-Sewerage and water Supply.	Revenue	64,83,700	...	64,83,700
	283 - Housing-C-Government Residential Buildings.				
	482 - Capital Outlay on Public Health, Sanitation and Water Supply.				
	682 - Loans for Public Health, Sanitation and Water Supply.	Capital	2,45,80,500	...	2,45,80,500
29	283 - Housing-I-A-General and B-Housing Schemes.	Revenue	3,64,200	...	3,64,200
	683 - Loans for Housing ...	Capital	5,65,000	...	5,65,000
30	284 - Urban development-A-General-I-Municipal Administration.	Revenue	4,67,200	...	4,67,200
	684 - Loans for Urban Development.	Capital	...	...	...
31	284 - Urban Development-A-General-II-Municipal Administration.	Revenue	15,67,200	...	15,67,200
	484 - Capital Outlay on Urban Development-A-General.	Capital	6,25,000	...	6,25,000
32	285 - Information and Publicity	Revenue	7,63,700	...	7,63,700
33	287 - Labour and Employment-I-A-Labour.				
	287 - Labour and Employment-II-A-Labour-Inspectorate of Factories and Steam Boilers.	Revenue	15,27,200	...	15,27,200
	287 - Labour and Employment-III-B-Employment and Training.				
	288 - Social Security and Welfare-A-I-Civil Supplies.	Revenue	7,46,800	...	7,46,800
	309 - Food.				



## SCHEDULE – contd..

(1) Grant No.	(2) Services and purposes (Major Heads)		(3) Sums not exceeding		
			Voted by the Assembly Rs.	Charged on the Consolidated Rs.	Total Rs.
34	488 - Capital Outlay on Social Security and Welfare-E-Other Social Security and Welfare Programmes-I-Civil Supplies Schemes.	Capital	5,000	...	5,000
	509 - Capital Outlay on Food				
35	288 - Social Security and Welfare-B-I-Relief and Rehabilitation of Displaced Persons.	Revenue	1,000	...	1,000
	688 - Loans for Social Security and Welfare-I-Relief Measures and Rehabilitation Schemes.	Capital	...	...	...
36	288 - Social Security and Welfare-C-III-Welfare of Scheduled Castes, Scheduled Tribes and Other Backward Classes and D-Social Welfare.	Revenue	41,48,200	...	41,48,200
	638 - Loans for Social Security and Welfare-C-III-Welfare of Scheduled Castes, Scheduled Tribes and Other Backward Classes.	Capital	...	...	...
37	283 - Social Security and Welfare-E-Other Social Security and Welfare Programmes-IV-Soldier's Sailors and Airmen's Board.	Revenue	45,800	...	45,800
	688 - Loans for Social Security and Welfare-II-Loans to Ex-Service Personnel.	Capital	...	...	...
38	283 - Social Security and Welfare –E-Other Social Security and Welfare Programmes-V-Other Programmes.	Revenue	32,500	...	32,500
39	295 - Other Social and Community Services.	Revenue	95,000	...	95,000
40	295 - Secretariat-Economic Services-II-Planning Boards and attached Offices.	Revenue	6,18,800	...	6,18,800

## SCHEDULE – contd..

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
41	298 - Co-operation ... ..	Revenue	35,87,500	...	35,87,500
	498 - Capital Outlay on Co-operation.	}	Capital	...	19,51,200
	505 - Capital Outlay on Agriculture.				
	698 - Loans to Co-operative Societies.				
42	299 - Special and Backward Areas-C-North Eastern Areas.	Revenue	40,07,700	...	40,07,700
	499 - Capital Outlay on Special and Backward Areas-C-North Eastern Areas.	}	Capital	...	77,12,500
	699 - Loans for Special and Backward Areas-C-North Eastern Areas.				
43	304 - Other General Economic Services-II-Economic Advice and Statistics.	Revenue	8,27,000	...	8,27,000
44	304 - Other General Economic Service-II-Regulation of Weights and Measures.	}	Revenue	...	3,73,500
	283 - Housing –C-Government Residential Buildings.				
45	305 - Agriculture/305-I-Minor Irrigation295-Other Social and Community Services/283-Housing-C-Government Residential Buildings.	Revenue	1,34,90,500	...	1,34,90,500
	515 - Investment in Agricultural Financial Institution.	}	Capital	...	44,00,000
	705 - Loans for Agriculture ... ..				
46	306 - Minor Irrigation-I-Works under Embankment and Drainage Wing, P.W.D. Minor Irrigation Projects.	}	Revenue	...	1,97,500
	333 - Irrigation Navigation, Drainage and Food Control Projects.				
	506 - Capital Outlay on Minor Irrigation, Soil Conservation and Area Development.	}	Capital	...	12,50,000
	533 - Capital Outlay on Irrigation Navigation, Drainage and Flood Control Projects.				

**SCHEDULE – contd..**

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
47	307 - Soil and Conservation Water and 283-Housing-C-Government Residential Buildings.	Revenue	91,23,800	...	91,23,800
48	308 - Area Development ... 705 - Loans for Minor Irrigation, Soil Conservation dam Area Development.	Revenue	55,88,500	...	55,88,500
		Capital	...	...	...
49	310 - Animal Husbandry and 283-Housing-C-Government Residential Buildings. 710 - Loans for Animal Husbandry.	Revenue	55,72,800	...	55,72,800
		Capital	...	...	...
50	311 - Dairy Development and 283-Housing-C-Government Residential Buildings.	Revenue	19,21,500	...	19,21,500
51	313 - Fisheries and 283-Housing-C-Government Residential Buildings.	Revenue	12,94,300	...	12,94,300
	313 - Forest ... .. 513 - Capital Outlay on Forests.	Revenue	1,13,65,500	...	1,13,65,500
		Capital	1,50,000	...	1,50,000
53	314 - Community Development-383-Housing-C-Government Residential Buildings and 283-Social Security and Welfare. 314 - Community Development-II-C-Rural Works Programme. 714 - Loans for Community Development.	Revenue	89,83,500	...	89,83,500
		Capital	...	...	...
		Capital	...	...	...

**SCHEDULE – contd..**

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
54	320 - Industries ... ..	Revenue	11,16,700	...	11,16,700
	520 - Capital Outlay on Industrial Research and Development.	Capital	12,50,000	...	12,50,000
	522 - Capital Outlay on Machinery and Engineering Industries.				
	526 - Capital Outlay on Consumer Industries.				
	720 - Loans for Industrial Research and Development.				
55	321 - Village and Small Industries-I-Handloom and Sericulture and 283-Housing-C-Government Residential Buildings.	Revenue	25,67,000	...	25,67,000
	698 - Loans to Co-operative Societies.	Capital	...	...	...
	721 - Loans for Village and Small Industries-I-Handloom and Sericulture.				
56	321 - Village and Small Industries-II-Small Industries and 283-Housing-C-Government Residential Buildings.	Revenue	40,11,300	...	40,11,300
	521 - Capital Outlay on Village and Small Industries-II-Small Industries.	Capital	18,35,000	...	18,35,000
	721 - Loans for Village and Small Industries.				
57	328 - Mines and Minerals-B-Regulation and Development of Mines.	Revenue	9,79,000	...	9,79,000
	528 - Capital Outlay on Mining and Metallurgical Industries.	Capital	50,000	...	50,000

SCHEDULE – *contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
58	337 - Roads and Bridges ...	Revenue	2,75,02,000	...	2,75,02,000
	537 - Capital Outlay on Roads and Bridges.	Capital	2,18,15,500	...	2,18,15,500
59	339 - Tourism ... ..	Revenue	13,03,500	...	13,03,500
	544 - Capital Outlay on Other Transport and Communication Services.	Capital	...	...	...
60	500 - Investment in General Financial and Trading Institutions.	Capital	...	...	...
	603 - Internal Debt of the State Capital Government ( <i>Charged</i> ).	Capital	...	5,12,68,200	5,12,68,200
	604 - Loans and Advances from the Capital Central Government ( <i>Charged</i> ).	Capital	...	1,39,68,600	1,39,68,600
61	766 - Loans to Government Servants.	Capital	28,00,000	...	28,00,000
62	767 - Miscellaneous Loans ...	Capital	...	...	...
63	768 - Inter State Settlement ...	Capital	14,32,100	...	14,32,100
64	769 - Appropriation to Contingency Fund.	Capital	...	...	...
<b>Total</b>			<b>33,00,65,000</b>	<b>7,65,10,600</b>	<b>40,65,75,600</b>

**MEGHALAYA ACT 3 OF 1983**  
**THE MEGHALAYA SALES TAX (AMENDMENT) ACT, 1983**

(As passed by the Assembly)

[Received the assent of the Governor on the 18<sup>th</sup> April, 1983]

(Published in the *Gazette of Meghalaya*, Extraordinary, dated 19<sup>th</sup> April, 1983)

**An**

**Act**

**further to amend the Meghalaya Sales Tax Act (Assam Act XVII of 1947) as adapted and Modified by Meghalaya (hereinafter referred to as the principal Act).**

Be it enacted by the Legislature of Meghalaya in the Thirty-fourth Year of the Republic of India as follows:-

Short title extent and commencement.

1. (i) This Act may be called the Meghalaya Sales Tax (Amendment) Act, 1983.
- (ii) It shall have the like extent as the principal Act.
- (iii) It shall come into force at once.

Amendment of Schedule II to the principal Act.

2. In Schedule II to the principal Act, after item 3A, the following new item shall be added, namely:-

Sl. No.	Classes of goods	Rate of tax
“4.	Wheat and wheat products.	... 3 paise in the rupee.”

Amendment of Schedule III to the principal Act.

3. In the Schedule III to the principal Act, after the words “all cereals and pulses including all forms of the rice” under column 2 in item 1, the words “but excluding wheat and wheat products” shall be added and item 12 shall be deleted.

**MEGHALAYA ACT 4 OF 1983**

**THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS' PENSION)  
(AMENDMENT) ACT, 1983**

**(As passed by the Assembly)**

[Received the assent of the Governor on the 19<sup>th</sup> April, 1983]

(Published in the *Gazette of Meghalaya*, Extraordinary, dated 20<sup>th</sup> April, 1983)

**An**

**Act**

**to amend the Legislative Assembly of Meghalaya (Members' Pension) Act, 1977**

Be it enacted by the Legislature of Meghalaya in the Thirty-fourth Year of the Republic of India as follows:-

Short title extent  
and  
commencement.

1. (1) This Act may be called the Legislative Assembly of Meghalaya (Members' Pension) (Amendment) Act, 1983.

(2) It shall come into force at once but it shall also apply to persons elected as members of the Legislative Assembly of Meghalaya in the General Election, 1978.

Amendment of Section  
3 of Act 6 of 1977.

2. In Section 3 of the Legislative Assembly of Meghalaya (Members' Pension) Act, 1977.

(i) The following shall be inserted as first proviso to sub-section (i), namely:-

“Provided that in the event of early holding of elections where any person has served as such member for a period has served as such member for a period falling short of five years he shall always be deemed to have served for a complete period of five years if such period falls short by not more than three months.

(ii) In the existing proviso to sub-section (i) between the words “Provided” and “that”, the words “further” shall be inserted.

**MEGHALAYA ACT 5 OF 1983****THE PREVENTION OF DISQUALIFICATION (MEMBERS OF THE LEGISLATIVE ASSEMBLY OF MEGHALAYA) (AMENDMENT) ACT, 1983****(As passed by the Assembly)**[Received the assent of the Governor on the 22<sup>nd</sup> April, 1983](Published in the *Gazette of Meghalaya*, Extraordinary, dated 22<sup>nd</sup> April, 1983)**An****Act****further to amend the Prevention of Disqualification (Members of the Legislative Assembly of Meghalaya) Act, 1972.**

Be it enacted by the Legislature of Meghalaya in the Thirty-fourth Year of the Republic of India as follows:-

Short title extent and commencement.

1. (1) This Act may be called the Prevention of Disqualification (Members of the Legislative Assembly of Meghalaya) (Amendment) Act, 1983.

- (2) It shall come into force at once.

Amendment of the Schedule to Act 3 of 1972.

2. In the Schedule to the Prevention of Disqualification (Members of the Legislative Assembly of Meghalaya) Act, 1972-

- (i) after the existing item 1, the following shall be inserted as new item 1A, namely:-

“1A, The office of the Leader of Opposition.”

- (ii) in the existing item 4, the full-stop “(.)” occurring at the end shall be omitted and the following shall be added, namely.

“which terms shall include Additional Government Pleader, Government Advocate, Additional Public Prosecutor, Assistant Government Pleader, Assistant Public Prosecutor and any other Advocate or Pleader specially appointed by the Government to conduct State cases before any Court of Tribunal,”



**MEGHALAYA ACT 6 OF 1983**

**THE MEGHALAYA LEGISLATIVE ASSEMBLY (LEADER OF THE OPPOSITION)  
(SALARY AND ALLOWANCE) ACT, 1983**

(As passed by the Assembly)

[Received the assent of the Governor on the 22<sup>nd</sup> April, 1983]

(Published in the *Gazette of Meghalaya*, Extraordinary, dated 22<sup>nd</sup> April, 1983)

**An**

**Act**

**to provide for the payment of Salary and Allowances and certain other facilities to the Leader  
of the Opposition.**

Be it enacted by the Legislature of Meghalaya in the Thirty-fourth Year of the Republic of India as follows:-

- |   |   |
|---|---|
| Short title<br>and<br>commencement.                                 | 1. (1) This Act may be called the Meghalaya Legislative Assembly (Leader of the Opposition) (Salary and Allowances) Act, 1983.<br><br>(2) It shall come into force at once.   |
| Definitions.  | 2. In this Act, unless the context otherwise requires, "Leader of the Opposition" means the member of the Legislative Assembly of Meghalaya who is for the time being recognised as the Leader of the Opposition by the Speaker.  |
| Salary of Leader of<br>Opposition.                                  | 3. There shall be paid to the Leader of the Opposition a salary of rupees one thousand two hundred and fifty per mensem.  |
| Residential<br>accommodation of the<br>Leader of the<br>Opposition. | 4. (1) The Leader of the Opposition shall be entitled without payment of rent to the use of a free-furnished residence in Shillong and also at any other place which the Government may for the purpose of this Act declare to be the headquarters of the Government for the time being for so long as such declaration remains in force.<br><br>(2) The residence shall be maintained at the public expense which shall not exceed the amount prescribed by rules. |

**Explanation:-** For the purpose of this section "Maintenance" in relation to a residence shall include the payment of local rates, taxes, and the provision of electricity and water.

Allowance in lieu of residential accommodation.

5. Where the leader of the Opposition does not occupy any such residence provided by the Government as is referred to in Section 4, a house-rent allowance at the rate of rupees five hundred per mensem and such service allowances prescribed by rule shall be paid in lieu of such residence.

Conveyances for the Leader of the Opposition.

6. The Government may provide for the user of the Leader of the Opposition a suitable maintenance and repair shall be as prescribed by rules.

Provided that if the Leader of the Opposition chooses to maintain his own car, he shall be entitled to a maintenance allowance of rupees three hundred per mensem.

Prohibition against drawing salary and fixed T.A. as member during tenure of office as Leader of the Opposition, use of Residence and conveyance after relinquishing Office.

7. The Leader of the Opposition shall continue to be entitled to the privilege of the use of the free furnished residence and Government conveyance on his ceasing to hold office as such for a period not exceeding one month subject to condition prescribed by rules.
8. The Leader of the Opposition shall continue to be entitled to the privilege of the use of the free furnished residence and Government conveyance on his ceasing to hold office as such for a period not exceeding one month subject to condition prescribed by rules.

Travelling and daily allowance.

9. (1) The Leader of the Opposition shall be entitled, which touring on public business, to travelling and daily allowance at such rates and subject to such conditions as prescribed by rules.

(2) Without prejudice to the provision of sub-section (1), the State Government, may from time to time by order, revise the rates so prescribed and such order may also be made to have retrospective effect.

Medical treatment and benefits.

10. The Leader of the Opposition and the members of his family shall be entitled to such medical treatment and benefits as laid down by rules.

**Explanation:** - For the purpose of this section the expression “the members of his family” shall mean and include such members as prescribed by rules.

Those who are entitled to free medical attendance and treatment may take the same from any registered physician of their choice-Ayurvedic, Unani or Homoeopathic and medical bills on prescription of such physicians and re-imbursable.

Office Staff.

11. The Leader of the Opposition shall be provided with such staff as may be determined by Government.

Power to make rules.

12. (1) The Government may, by Notification make rules to carry out the purposes of this Act and, in particulars, such rules may prescribe:-

- (a) the conditions under which the Leader of the Opposition on ceasing to hold office as such shall be entitled to the use of the free-furnished residence and the Government conveyance.
- (b) the period during which and the conditions under which daily allowances may be drawn and the circumstances under which such allowances may be withheld;
- (c) the conditions under which and the journeys for which travelling allowance shall be admissible;
- (d) the facilities for Medical attendance and treatment which may be provided for the Leader of the Opposition and members of his family.

(2) Such rules may also be made to have retrospective effect.

**MEGHALAYA ACT 7 OF 1983****THE MEGHALAYA APPROPRIATION (No. II) ACT, 1983****(As passed by the Assembly)**[Received the assent of the Governor on the 30<sup>th</sup> June, 1983](Published in the *Gazette of Meghalaya*, Extraordinary, dated 30<sup>th</sup> June, 1983)**An****Act****to authorised payment and appropriation of certain sums from and out of the Consolidated Fund of Meghalaya for the services of the financial year ending on the thirty-first day of March, 1984**

Be it enacted by the Legislature of Meghalaya in the Thirty-fourth Year of the Republic of India as follows:-

Short title  
and  
commencement.

1. (1) This Act may be called the Meghalaya Appropriation (No. II) Act, 1983.
- (2) It shall be deemed to have come into force on the first day of April, 1983.

Withdrawal of  
Rs.1, 62, 63, 03,000  
from and out of the  
Consolidated Fund of  
Meghalaya for the  
financial year 1983-84.

2. From and out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate [inclusive of the sum specified in column (3) of the Schedule to the Meghalaya Appropriation (Vote-on-Account) Act, 1983] to the sum of one hundred sixty-two crores, sixty-three lakhs and three thousand rupees towards defraying the several charges which will come in course of payment during the financial ending on the thirty-first day of March, 1984 in respect of the services specified in column (2) of the Schedule.

Appropriation.

3. The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

## SCHEDULE

(See Sections 2 and 3)

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Rs.	Total Rs.	
1	211 - Parliament/State/Union Territory Legislatures-B-State Legislatures.	Revenue	51,62,000	2,35,000	53,97,000
2	212 - Governor. ... ..	Revenue	10,000	16,30,000	16,40,000
3	213 - Council of Ministers ... ..	Revenue	31,25,000	...	31,25,000
4	214 - Administration of Justice ...	Revenue	29,73,000	5,67,000	35,40,000
5	215 - Elections ... ..	Revenue	65,47,000	...	66,47,000
6	229 - Land Revenue ... ..	Revenue	79,10,000	...	79,10,000
	288 - Social Security and Welfare –B-II- Relief and Rehabilitation of Displaced Persons.				
	289 - Relief on account of Natural Calamities.				
	295 - Other Social and Community Services.				
	304 - Other General Economic Services-III- Land Ceilings.	Capital	20,000	...	20,000
	688 - Loans for Social Security and Welfare- III-Welfare of Scheduled Castes, Scheduled Tribes and Other Backward Classes.				
	695 - Loans of Other Social and Community Services.				
705 - Loans for Agriculture ...					

## SCHEDULE – contd.

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding									
		Voted by the Assembly	Charged on the Consolidated	Total							
		Rs.	Rs.	Rs.							
7	230 - Stamps and Registration	Revenue	3,47,000	...	3,47,000						
8	239 - State Excise	Revenue	31,23,000	...	31,23,000						
9	240 - Sales Tax and 245-I-Other Taxes and Duties on Commodities and Services.	Revenue	21,10,000	...	21,10,000						
10	241 - Taxes and Vehicles 265 - Other Administrative Services-II- Motor Garages, etc.	Revenue	44,93,000	...	44,93,000						
						338 - Roads and Water Transport Services.					
	538 - Capital Outlay on Road and Water Transport Services, etc.	Capital	1,05,00,000	...	1,05,00,000						
11	245 - Other Taxes and Duties on Commodities and Services-II- Inspectorate of Electricity. 331 - Water and Power Development Services-B-Power Development.	Revenue	3,82,000	...	3,82,000						
						734 - Loans for Power Projects.	Capital	...	...	...	
	12	247 - Other Fiscal Services-Promotion of Small Savings.	Revenue	1,03,000	...	1,03,000					
	248 - Appropriation of Reduction or Avoidance of Debt ( <i>Charged</i> ).	Revenue	...	...	...						
	249 - Interest Payments ( <i>Charged</i> ).	Revenue	...	4,18,44,000	4,18,44,000						
	251 - Public Service Commission ( <i>Charged</i> ).	Revenue	...	8,51,000	8,51,000						
13	252 - Secretariat-General Services-I-Civil Departments. 276 - Secretariat-Social and Community Services-I-Civil Departments. 296 - Secretariat –Economic Services-I-Civil Departments.	Revenue	2,15,39,000	...	2,15,39,000						
						14	253 - District Administration	Revenue	72,89,000	...	72,89,000
						15	254 - Treasury and Accounts	Revenue	40,12,000	...	40,12,000

## SCHEDULE – contd.

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Rs.	Total Rs.	
16	255 - Police ... ..	Revenue	9,66,48,000	...	9,66,48,000
	260 - Fire Protection and Control				
	283 - Housing-C-Government Residential Buildings.				
	459 - Capital Outlay on Housing (Police).	Capital	2,36,09,000	...	2,36,09,000
	483 - Capital Outlay on Housing (Police).				
17	256 - Jails ... ..	Revenue	27,40,000	...	27,40,000
18	258 - Stationary and Printing	Revenue	85,60,000	...	85,60,000
19	252 - Secretariat-General Services-II-Public Works Department-Secretariat.	Revenue	5,48,42,500	...	5,48,42,500
	259 - Public Works ... ..				
	277 - Education ... ..				
	283 - Housing-II-C-Government Residential Buildings (I/C P.W.D.).				
	459 - Capital Outlay on Public Works.	Capital	4,55,65,000	...	4,55,65,000
	477 - Capital Outlay on Education, Arts and Culture.				
	480 - Capital Outlay on Medical.				
	481 - Capital Outlay on Family Welfare.				
	482 - Capital Outlay on Public Health, Sanitation and Water Supply-A-Public Health.				
	483 - Capital Outlay on Housing-A-Government Residential Buildings (in-charge Public Works Department).				
	510 - Capital Outlay on Animal Husbandry.				
511 - Capital Outlay on Dairy Development.					
20	265 - Other Administration Services-I-Civil Defence and Home Guards.	Revenue	1,26,64,000	...	1,26,64,000

## SCHEDULE – contd.

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding							
		Voted by the Assembly	Charged on the Consolidated	Total					
		Rs.	Rs.	Rs.					
21	265 - Other Administrative Services-III- Gazetteers and Statistical Memoirs.	Revenue	13,51,70,000	...	13,51,70,000				
	268 - Miscellaneous General Services- Pensions and Awards in consideration of distinguished Services.								
	277 - Education ... ..								
	278 - Art and Culture ...								
	279 - Scientific Services and Research.								
	677 - Loans for Education, Art and Culture.	Capital	20,000	...	20,000				
22	265 - Other Administrative Services-IV- Census, Vital Statistics, Guest Houses , etc.	Revenue	26,19,000	...	26,19,000				
23	265 - Other Administrative Services-V- Miscellaneous Administrative Services.	Revenue	8,58,000	...	8,58,000				
24	266 - Pension and other Retirement Benefits.	Revenue	48,22,000	...	48,22,000				
25	267 - Aid Materials and equipments.	Revenue	40,25,000	...	40,25,000				
26	265 - Other Administrative Services-VI- State Lotteries.	Revenue	94,000	...	94,000				
	268 - Miscellaneous General Services, etc.								
27	280 - Medical	Revenue	7,99,54,000	...	7,99,54,000				
	281 - Family Welfare								
	282 - Public Health, Sanitation and Water Supply-A-Public Health and Sanitation.								
	480 - Capital Outlay on Medical (Health). 481 - Capital Outlay on Family Welfare (Health).					Capital	55,35,000	...	55,35,000
	482 - Capital Outlay on Public Health, Sanitation and water Supply (Health).								
28	282 - Public Health, Sanitation and Water Supply-B-Sewerage and Water Supply.	Revenue	2,59,35,000	...	2,59,35,000				
	283 - Housing-C-Residential Buildings. 482 - Capital Outlay on Public Health, Sanitation and Water Supply.	Capital	9,83,22,000	...	9,83,22,000				
	682 - Loans for Public Health, Sanitation and Water Supply.								



## SCHEDULE – contd.

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
29	283 - Housing-I-A-General and B-Housing Schemes.	Revenue	14,57,000	...	14,57,000
	683 - Loans for Housing	Capital	22,60,000	...	22,60,000
30	284 - Urban Development-A-General-I-Municipal Administration.	Revenue	18,69,000	...	18,69,000
	684 - Loans for Urban Development.	Capital	...	...	...
31	284 - Urban Development-A-General-II-Town and Regional Planning.	Revenue	62,71,000	...	62,71,000
	484 - Capital Outlay on Urban Development-A-General.	Capital	25,00,000	...	25,00,000
32	285 - Information and Publicity.	Revenue	30,55,000	...	30,55,000
33	287 - Labour and Employment-I-A-Labour.	Revenue	61,09,000	...	61,09,000
	287 - Labour and Employment-II-A-Labour Inspectorate of Factories and Steam Boilers.				
	287 - Labour and Employment-III-B-Employment and Training.				
34	288 - Social Security and Welfare-A-I-Civil Supplies.	Revenue	29,87,000	...	29,87,000
	309 - Food				
	488 - Capital Outlay on Social Security and Welfare-E-Other Social Security and Welfare Programmes-I-Civil Supplies Schemes.	Capital	19,900	...	19,900
	509 - Capital Outlay on Food.				
35	283 - Social Security and Welfare-B-II-Relief and Rehabilitation of Displaced Persons.	Revenue	5,000	...	5,000
	688 - Loans for Social Security and Welfare-I-Relief Measures and Rehabilitation Schemes.	Capital	...	...	...

## SCHEDULE – contd.

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
36	288 - Social Security and Welfare-C-III- Welfare of Scheduled Castes, Scheduled Tribes and Other Backward Classes-D-Social Welfare.	Revenue	1,65,93,000	...	1,65,93,000
	688 - Loans for Social Security and Welfare- C-III-Welfare of Schedule Castes, Scheduled Tribes and Other Backward Classes.	Capital	...	...	...
37	288 - Social Security and Welfare-E-Other Social Security and Welfare Programmes-IV-Soldiers' ,Sailors and Airmen's Board.	Revenue	1,83,000	...	1,83,000
	688 - Loans for Social Security and Welfare- II-Loans to Ex-Service Personnels	Capital	...	...	...
38	288 - Social Security and Welfare-E-Other Social Security and Welfare Programmes-V-Other Programmes.	Revenue	1,30,000	...	1,30,000
39	295 - Other Social and Community Services.	Revenue	3,80,000	...	3,80,000
40	296 - Secretariat-Economic Services-II- Planning Boards and attached Offices.	Revenue	24,75,000	...	24,75,000
41	298 - Co-operation ... ..	Revenue	1,43,50,000	...	1,43,50,000
	498 - Capital Outlay on Co-operation.	Capital	78,05,000	...	78,05,000
	505 - Capital Outlay on Agriculture.				
	698 - Loans to Co-operative Societies.				
42	299 - Special and Backward Areas-C-North Eastern Areas.	Revenue	1,60,31,000	...	1,60,31,000
42	499 - Capital Outlay on Special and Backward Areas-C-North Eastern Areas.	Capital	3,08,50,000	...	3,08,50,000
	699 - Loans for Special and Backward Areas-C-North Eastern Areas.				
43	304 - Other General Economic Services-I- Economic Advice and Statistics.	Revenue	33,10,000	...	33,10,000

## SCHEDULE – contd..

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
44	304 - Other General Economic Services-II-Regulation of Weights and Measures and 283-Housing-C-Government Residential Buildings.	Revenue	14,94,000	...	14,94,000
	305 - Agriculture/305-I-Minor Irrigation/295-Other Social and Community Services/283-Housing-C-Government Residential Buildings.	Revenue	5,39,62,000	...	5,39,62,000
45	515 - Investments in Agricultural Financial Institutions.	Capital	1,76,00,000	...	1,76,00,000
	705 - Loans for Agriculture				
46	305 - Minor Irrigation-II-Works under Embankment and Drainage Wing, P.W.D. Minor Irrigation Projects.	Revenue	7,90,000	...	7,90,000
	333 - Irrigation, Navigation, Drainage and Flood Control Projects.				
	506 - Capital Outlay on Minor Irrigation, Soil Conservation and Area Development	Capital	50,00,000	...	50,00,000
	533 - Capital Outlay on Irrigation, Drainage and Flood Control Projects.				
47	307 - Soil and Water Conservation and 283-Housing-C-Government Residential Buildings.	Revenue	3,64,95,000	...	3,64,95,000
48	308 - Area Development ...	Revenue	2,23,54,000	...	2,23,54,000
	705 - Loans for Minor Irrigation, Soil Conservation and Area Development.	Capital	...	...	...
49	310 - Animal Husbandry and 283-Housing-C-Government Residential Buildings.	Revenue	2,22,91,000	...	2,22,91,000
	710 - Loans for Animal Husbandry	Capital	...	...	...
50	311 - Dairy Development and 283-Housing-C-Government Residential Buildings.	Revenue	60,86,000	...	60,86,000
51	311 - Fisheries and 283-Housing -C-Government Residential Buildings.	Revenue	51,77,000	...	51,77,000

**SCHEDULE – contd..**

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding				
		Voted by the Assembly	Charged on the Consolidated	Total		
		Rs.	Rs.	Rs.		
52	313 - Forest ... ..	Revenue	4,54,62,000	...	4,54,62,000	
	513 - Capital Outlay on Forests ...	Capital	6,00,000	...	6,00,000	
53	314 - Community Development-283- Housing-C-Government Residential Buildings and 288-Social Security and Welfare.	}	Revenue	3,59,34,000	...	3,59,34,000
	314 - Community Development-II-C-Rural Works Programme.					
	714 - Loans for Community Development.					
54	320 - Industries ... ..	Revenue	44,67,000	...	44,67,000	
	520 - Capital Outlay on Industrial Research and Development.	}	Capital	50,00,000	...	50,00,000
	522 - Capital Outlay on Machinery and Engineering Industries.					
	526 - Capital Outlay on Consumer Industries.					
	720 - Loans for Industrial Research and Development.					
55	321 - Village and Small Industries-I- Handloom and Sericulture and 283- Housing-C-Government Residential Buildings.	Revenue	1,02,68,000	...	1,02,68,000	
	698 - Loans to Co-operative Societies.	}	Capital	...	...	...
	721 - Loans for Village and Small Industries-I-Handloom and Sericulture.					
56	321 - Village and Small Industries-II-Small Industries and 283-Housing-C- Government Residential Buildings.	Revenue	1,60,45,000	...	1,60,45,000	
	521 - Capital Outlay on Village and Small Industries-II-Small Industries.	}	Capital	73,40,000	...	73,40,000
	721 - Loans for Village and Small Industries-II-Small Industries.					

SCHEDULE – *contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
57	328 - Mines and Minerals-B-Regulation and Development of Mines.	Revenue	39,16,000	...	39,16,000
	528 - Capital Outlay on Mining and Metallurgical Industries.	Capital	2,00,000	...	2,00,000
58	337 - Roads and Bridges ...	Revenue	11,00,08,000	...	11,00,08,000
	537 - Capital Outlay on Other Transport and Communication Services.	Capital	8,72,62,000	...	8,72,62,000
59	339 - Tourism ...	Revenue	52,14,000	...	52,14,000
	544 - Capital Outlay on Other Transport and Communication Services.	Capital	...	...	...
60	500 - Investment in General Financial and Trading Institutions.	Capital	...	...	...
	603 - Internal Debt of the State Government (Charged).	Capital	...	20,50,72,600	20,50,72,600
	604 - Loans and Advances from the Central Government (Charged).	Capital	...	5,58,42,500	5,58,42,500
61	766 - Loans to Government Servants.	Capital	1,12,00,000	...	1,12,00,000
62	767 - Miscellaneous Loans	Capital	...	...	...
63	768 - Inter-State Settlement ...	Capital	57,28,500	...	57,28,500
64	769 - Appropriation to Contingency Fund.	Capital	...	...	...
<b>Total</b>		...	<b>1,32,02,60,900</b>	<b>3,60,42,100</b>	<b>1,62,63,03,000</b>

**MEGHALAYA ACT 8 OF 1983****THE INDIAN STAMP (MEGHALAYA AMENDMENT) ACT, 1983****(As passed by the Assembly)**[Received the assent of the Governor on the 5<sup>th</sup> July, 1983](Published in the *Gazette of Meghalaya*, Extraordinary, dated 8<sup>th</sup> July, 1983)**An****Act****further to amend the Indian Stamp Act, 1899 in its application to Meghalaya.**

Be it enacted by the Legislature of Meghalaya in the Thirty-fourth Year of the Republic of India as follows:-

Short title extent  
and  
commencement.

1. (i) This Act may be called Indian Stamp (Meghalaya Amendment) Act, 1983.
- (ii) It extends to the whole of Meghalaya.
- (iii) It shall come into force at once.

Insertion of new  
Section 47A in Act 11  
of 1899.

2. In the Indian Stamp Act, 1899 after the existing Section 47, the following new Section as Section 47A, shall be inserted, namely:-

“Instruments under-  
valued how to be dealt  
with.

47A (1) If registering officer appointed under the Indian Registering Act, 1908, while registering any instrument transferring any property, has reason to believe that the value of the property or the consideration, as the case may be has not been truly set forth in the instrument, he may, after registering such instrument, refer the same to the Deputy Commissioner, for determination of the value or consideration, as the case may be, and the proper duty payable thereon.

(2) On receipt of the reference under sub-section (1), the Deputy Commissioner shall, after giving the parties a reasonable opportunity of being heard and after holding an enquiry in such manner as may be prescribed by rules made under this Act, by order, determine the value of the property or the consideration and the duty aforesaid; and the deficient amount of duty, if any, shall be payable by the person liable to pay the duty and, on payment of such duty, the Deputy Commissioner shall endorse a certificate of such payment on the instrument under his seal and signature.

(3) The Deputy Commissioner may, **suo motu**, within six months from the date of registration of any instrument not already referred to him under sub-section (1), call for and examine the instrument for the purpose of satisfying himself as to the correctness of its value or consideration, as the case may be, and the duty payable thereon, and if after such examination, he has reason to believe that the value of consideration has not been truly set forth in the instrument, she may determine the value or consideration and the duty aforesaid in accordance with procedure provided for in sub-section (2); and the deficient amount of duty if any, shall be payable by the person liable to pay the duty and, on the payment of such duty the Deputy Commissioner shall endorse a certificate of such payment on the instrument under his seal and signature.

(4) Any person aggrieved by an order of the Deputy Commissioner under sub-section (2) or sub-section (3) may appeal to the Meghalaya Board of Revenue.

(5) An appeal under sub-section (4) shall be filed within 90 (ninety) days of the date of the order sought to be appealed against.”

**MEGHALAYA ACT 9 OF 1983****THE MEGHALAYA HOMEOPATHIC MEDICINE (AMENDMENT), 1983****(As passed by the Assembly)**[Received the assent of the Governor on the 4<sup>th</sup> August, 1983](Published in the *Gazette of Meghalaya*, Extraordinary, dated 10<sup>th</sup> August, 1983)**An****Act****further to amend the Meghalaya Homeopathic Medicine Act (Assam Act XI of 1955 as adapted by Meghalaya) (hereinafter referred to as the principal Act).**

Be it enacted by the Legislature of Meghalaya in the Thirty-fourth Year of the Republic of India as follows:-

Short title extent  
and  
commencement.

1. (i) This Act may be called the Meghalaya Homeopathic Medicine Act, 1983.
- (ii) It shall have the like extent as the principal Act.
- (iii) It shall come into force at once.

Amendment of Section  
9 of the principal Act.

2. In the principal Act, for the existing Section 9, the following shall be substituted namely:-

“Persons who may be  
registered as  
Homeopaths.

9. Subject to the other provisions of this act, persons holding any of the following qualifications only shall be eligible to be registered as Homeopathic under this act, namely:-



- (i) One who is a Homeopathic Medical practitioner under the Assam Medical Act, 1916, practising exclusively Homeopathy, or
- (ii) one who is Homeopathic Medical practitioner holding degree from a foreign country which entitles him to practice medicine in the country subject to the condition that the Institution is approved as suitable for the purpose by the Board, or
- (iii) one who is a Homeopathic Medical practitioner and who has successfully gone through at least four years course in any Homeopathic Institution recognised by the State in which the Institution is situated and holding a Diplomat or a Certificate from that Institution subject to the condition that the standard of qualification is not lower than the standard that would be required for registration by the Board, or
- (iv) one who has been engaged in the practice of Homeopathic system of medicine as one's consistent occupation for a period of at least five years on or after the date of commencement of the Meghalaya Homeopathic Medicine (Amendment) Act, 1983 and such person is, in the opinion of the board fit for registration."

Amendment of Section  
10 principal Act.

3. In the principal Act, in Section 10, for the existing Sub-sections (1) and (2) the following shall be substituted, namely:-

(1) If the Board is satisfied that a person is qualified to be registered as a Homeopath under this Act his name shall, on payment of a sum of Rupees twenty-five, be entered in the register of Homeopaths and granted a license to practice Homeopathy in the State.

(2) The License may be renewed by the Board on payment of a renewal fee of Rupees twenty annually.

**MEGHALAYA ACT 10 OF 1983**  
**THE BENGAL, AGRA, ASSAM AND SHILLONG CIVIL COURTS (MEGHALAYA**  
**AMENDMENT) ACT, 1983**

**(As passed by the Assembly)**

[Received the assent of the President on the 23<sup>rd</sup> September, 1983]

(Published in the *Gazette of Meghalaya*, Extraordinary, dated 3<sup>rd</sup> September, 1983)

**An**

**Act**

**further to amend the Bengal , Agra, Assam and Shillong Civil Courts, Act, 1887 (hereinafter referred to as the principal Act) in its application to the State of Meghalaya.**

Be it enacted by the Legislature of Meghalaya in the Thirty-fourth Year of the Republic of India as follows:-

Short title extent and commencement.

1. (i) This Act may be called the Bengal, Agra, Assam and Shillong (Amendment) Act, 1983.

(ii) It shall have the like extent as the principal Act.

(iii) It shall come into force at once.

Amendment of Section 19 of the Principal Act.

2. In Section 19 of the principal Act, in sub-section (2), for the words “five thousand rupees” the words “ten thousand rupees” shall be substituted.

Amendment of section 21 of the principal Act.

3. In Section 21 of the principal Act, in sub-section (1), in clause (a), for the words, “seven thousand rupees” the words “twenty thousand rupees’ shall be substituted,

Retrospective  
operation.

4. (1) The provision of clause (a) sub-section (1) of Section 21 of the principal Act as amended by Section 3 of this Act shall apply irrespective of the fact that suits, proceedings decrees or orders out of which the appeals referred to therein arise were instituted or made prior to the commencement of this Act.

Central Act 36 of 1963

- (2) Notwithstanding anything to the contrary contained in the Limitation Act, 1963, an appeal from a decree or orders made before the commencement of this act, which but for the provisions of this Act, would have been preferred before the high Court within ninety days from the date of such decree or order, shall be preferred to the District Judge within the said period.

Savings

5. Nothing in this Act shall be deemed to effect any appeal instituted prior to the commencement of this Act.

**MEGHALAYA ACT 11 OF 1983**

**THE MEGHALAYA NATIONAL, SPORTS CLUB OF ASSAM (TAKING OVER OF  
MANAGEMENT) (AMENDMENT) ACT, 1983**

**(As passed by the Assembly)**

[Received the assent of the President on the 1<sup>st</sup> October, 1983]

(Published in the *Gazette of Meghalaya*, Extraordinary, dated 19<sup>th</sup> October, 1983)

**An**

**Act**

**to amend the National Sports Club of Assam (Taking-over of Management) Act, 1983**

Be it enacted by the Legislature of Meghalaya in the Thirty-fourth Year of the Republic of India as follows:-

Short title  
and  
commencement.

1. (1) This Act may be called the National Sports Club of Assam (Taking over of Management) (Amendment) Act, 1983.  
  
(2) It shall be deemed to have come into force on and from the 2<sup>nd</sup> day of June, 1983.

Amendment of Section  
3 of Act 9 of 1978.

2. In the National Sports Club of Assam (Taking-over of Management) Act, 1978, in sub-section (1) of Section 3, for “the words” five years occurring therein the words ten years” shall be deemed to have been substituted.

Repeal of Ordinance 1  
of 1983.

3. The National Sports Club of Assam (Taking-over of Management) (Amendment) Ordinance, 1983 is hereby repealed.

**MEGHALAYA ACT 12 OF 1983**  
**THE MEGHALAYA SOCIETIES REGISTRATION ACT, 1983**

(As passed by the Assembly)

[Received the assent of the President on the 8<sup>th</sup> December, 1983]

(Published in the *Gazette of Meghalaya*, Extraordinary, dated 16<sup>th</sup> December, 1983)

**An**

**Act**

**to provide for the registration of literary, cultural, scientific charitable and other kinds of societies and for matters connected therewith.**

Be it enacted by the Legislature of Meghalaya in the Thirty-fourth Year of the Republic of India as follows:-

Short title,  
extent and  
commencement.

1. (1) This Act may be called the Meghalaya Societies Registration Act, 1983.
- (2) It extends to the whole of Meghalaya.
- (3) It shall come into force on such date as the State Government may, by notifications in the official Gazette appoint.

Definitions.

2. In this Act, unless the context otherwise requires:-

- (a) “Court” means the principal civil court of original jurisdiction of the district within which the registered office of the society is situate.
- (b) “Governing body” means the body , by whatever name called, entrusted for the time being with the management of a society under its regulation;
- (c) “Inspector” means an Inspector appointed under Section 22;
- (d) “member” when used in relation to a society means a person who has been admitted with his consent is a member of the society according to its regulations;
- (e) “memorandum” means the memorandum of association of the society;
- (f) “officer” means member of the Governing body, the President, the Secretary or any other office bearer and includes also an employee of the society whose work is not of a purely ministerial nature;
- (g) “officer in default” means any officer who contravenes, fails or refuses to comply with any requirement under this Act or who authorises or permits such contravention, failure or refusal;
- (h) “President” means the President, the Chairman or the formal head, by whatever name called, of a society and includes a person who, for the time being, acts as the formal head;
- (i) “registered office” means the registered office mentioned in the memorandum;
- (j) “Registrar” it means a person appointed as Registrar under Section 3 and includes any person empowered as such under that section ;
- (k) “regulation” means the regulation made by a society and, in relation to a society deemed to have been registered under sub-section (2) of Section 37 of this Act and include its rules;
- (l) “rules” mean rules made by the State Government under Section 36;
- (m) “Secretary” means the Secretary or the principal executive officer, by whatever name called, of a society and includes a person who, for the time being, acts as Secretary;
- (n) “Section” means a section of this Act;
- (o) “Societies” mean a society registered or deemed to have been registered under this Act;

(p) "State Government" means the Government of Meghalaya;

(q) "votes of three-fourths of the members" mean the votes of at least three-fourths of the total membership in a society given at any general meeting of the society including votes, by proxy where voting by proxy is allowed under its regulations.

Appointment of Registrar.

3. The State Government may appoint a person to be the Registrar of Societies for the State of Meghalaya and such Additional, Joint Deputy or Assistant Registrars as it thinks necessary to assist the Registrar and may, by general or special order empower any such person with all or any of the power and functions of the Registrar under this Act.

Societies to be formed by memorandum of Association and registration.

4. (1) Any seven or more individuals associated for any of the objects mentioned in sub-section (2) may subscribe their names to a Memorandum of Association and file it along with a copy of the association as society under this act.

(2) The objects referred to in sub-section (1) may relate to the promotion of literature, arts science, sports, any charitable purpose including the care or relief of orphans, or of the aged, sick, helpless or indigent persons, the alleviation of the suffering of animals the diffusion of knowledge, the dissemination of social or economic education, the establishment and maintenance of libraries or reading-rooms, the collection and preservation of manuscripts, paintings, sculptures works of art, antiquities, natural history specimens mechanical and scientific instruments designs and any other object as may be notified by the State Government as being beneficial to the public or to a section thereof.

Memorandum of Association particulars of,

5. (1) The memorandum shall contain, amongst other things the following particulars, namely-
- (a) the name of the association;
  - (b) the address of the registered office of the association;
  - (c) the object of the association;
  - (d) the names of the first members of the Governing Body; and
  - (e) the name of addresses and occupations of the signatories to the memorandum.

(2) After registration a society shall not change the memorandum except in accordance with the provisions of this Act.

Regulations to accompany the Memorandum.

6. The Registrar shall not, for registration of a society accept any memorandum unless it is accompanied by a copy of its regulations providing, amongst other things, for the following matters, namely:-
- (a) the composition and the manner of the election or appointment and resignation or removal and the term of office of members of the Governing Body, the President, the Secretary and other officers;
  - (b) the manner of admission as member and of their resignation or removal;
  - (c) the maintenance of the membership register and facilities for inspection of the same;
  - (d) the safe custody of the property of the society and in the particular, the manner of keeping or investing any moneys of the society;
  - (e) the procedure for holding meetings of the society fixing quorums, period of notice for meetings and the manner of voting including voting by proxy where such voting is allowed.
  - (f) the maintenance and audit of accounts;
  - (g) the inspection of accounts and of the proceedings of meeting by the members of the society; and
  - (h) any other matter relating to the affairs of the society.

Registration.

7. (1) The Registrar upon being satisfied that the memorandum and the regulations comply with the requirements of this Act and the rules, and upon payment of the fee referred to in sub-section (2), shall certify under his hand and seal that the association is registered as a society under this Act.
- (2) There shall be paid to the Registrar for the registration of an association under this Act, a fee of one hundred rupees, or such smaller sum as the State Government may, from time to time, direct.
- (3) An appeal shall lie to the State Government against an order of the Registrar refusing to certify the registration of an association as society under this Act and the decision of the State Government on such appeal shall be final.

Alteration of memorandum and regulations.

8. (1) A society shall not alter its memorandum except with the previous permission of the Registrar in writing .The alteration should then be approved by a majority of three-fourths of its members.



(2) Before granting permission under sub-section (1) the Registrar shall satisfy himself that the alteration does not make the society ineligible for registration under this Act.

(3) Subject to the provisions of this Act, the rules and the memorandum, a society may, by the votes of three-fourths of the members, alter its regulations.

Alterations to be filed.

9. (1) A copy of every alteration of the memorandum and of the regulations shall be filed with the Registrar within thirty days of such alteration.

(2) The Registrar shall, except for special reasons to be recorded by him in writing, within thirty days from the date of such receipt, record the alteration and send and intimation of the fact or communicate to the society his objections to such alteration.

(3) An appeal shall lie to the State Government against any objection made by the Registrar and the decision of the State Government on such appeal shall be final.

(4) An alteration shall have effect from the date on which the intimation referred to in sub-section (2) is received by the society or in the event of any objection being raised by the Registrar from the date on which the State Government allows the alteration on appeal.

Name of a Society.

10. No society shall be registered under a name which is identical with or too nearly resembles that of any other society or anybody corporate which has been previously registered or deemed to be registered under this Act or incorporated under any other law for the time being in force.

State Government may direct change of name.

11. (1) If a society is registered under a name or alters its name to another which, in the opinion of the State Government, is identical with or too nearly resembles that of any other Society or body corporate which having been previously registered or deemed to have been registered under this Act or incorporated under any other law for the time being in force, continues to exist, the State Government may, by an order direct such society to change its name within three months from the date of the order or such longer period as it may allow.

(2) The change of name shall not effect the rights and liabilities of a society or any legal proceedings by or against the society.

(3) In case of non-compliance with an order under sub-section (1), every officer in default shall be punishable with fine which may extend to twenty rupees for each day until the order is complied with.

Amalgamation of Societies.

12. (1) Whatever two or more societies desire to amalgamate, the Governing Body of each society shall submit the proposal in writing to the member thereof and such proposal shall be considered in a general meeting of the society convened for the purpose.

(2) No such proposal shall have any effect unless-

- (a) it has been delivered or sent by registered post to the members of each of the societies at least ten days before the date of the meeting at which it will be considered;
- (b) it has been sent to the Registrar before the meeting and he communicates his approval thereto, with or without any modifications;
- (c) the proposal, with the modifications, if any, suggested by the Registrar, is agreed to by three-fourths the members of each of the societies concerned and confirmed by like votes of members at the subsequent general meeting of the amalgamated society.

(3) An appeal shall lie to the State Government against any order of Registrar refusing to accord his approval to the proposal or to his suggestions for any modification and the decision of the State Government on such appeal shall be final.

(4) On the proposal being confirmed-

- (a) the amalgamated society shall be registered under its new name;
- (b) the registration of the amalgamating societies shall be cancelled; and
- (c) the assets and liabilities of the amalgamating societies shall be the assets and liabilities of the amalgamated society.

Name of Society to be prominently displayed,

13. (1) Every society shall-

- (a) Prominently display its name outside its registered office and any place where its business is normally carried on;

(b) have a seal with its name engraved thereon; and

(c) have its name mentioned in all documents executed in its favour or on its behalf.

(2) For any contravention of the provisions sub-section (1) every officer in default shall be punishable with fine which may extend to Rupees twenty.

Registrar of members.

14. (1) Every society shall maintain at its registered office a register of its members and shall enter therein the following particulars, namely-

(a) the name and address of each member;

(b) the date on which the member was admitted; and

(c) the date on which a member ceases to be such.

(2) If entries are not made within fifteen days of the admission of a member or as the case may be, cessation of membership, every officer in default shall be punishable with fine which may extend to Rupees twenty for each day the contravention continues.

Books of accounts and audit.

15. (1) Every society shall keep at its registered office proper books of accounts in which shall be entered accurately-

(a) All sums of money received and the source thereof and all sums of money expended and the object or purpose for which such sums are expended;

(b) The assets and liabilities of the society.

(2) Every society shall have its accounts audited once a year by duly qualified auditor and have a balance sheet prepared by him. The auditor shall also submit a report showing the exact state of the financial affairs of the society. Three copies of the balance sheet and the report shall be certified by the auditor.

**Explanation:** - "A duty qualified auditor" means a chartered accountant within the meaning of the chartered Accountants Act, 1949 or a person approved by the Registrar in this behalf.

(3) For contravention of any of the provisions of this section every officer in default shall from the date the default is detected, be punishable with fine which may extend to Rupees twenty for each day the default continues.

Annual general meeting,

16. (1) Every society shall hold an annual general meeting at least once in every year and not more than fifteen months shall elapse between two such successive meetings.

(2) The balance-sheet and the auditor's report referred to in sub-section (2) of Section 15 shall be placed at the annual general meeting of the society.

(3) For contravention of any of the provisions of this Section every officer in default shall be punishable with fine which may extend to Rupees two hundred and fifty.

Annual and other returns to be forwarded to Registrar.

17. (1) Within thirty days after the holding of every annual general meeting, there shall be filed with the Registrar-

(a) a list of the names, addresses and occupations of the members of the Governing Body, the President, the Secretary and of other office-bearers of the society;

(b) an annual report by the Governing Body on the working of the society for the previous year; and

(c) a copy each of the balance sheet and the auditor's report certified by the auditor under sub-section (2) of Section 15.

(2) The list and the annual report referred to in clauses (a) and (b) of sub-section (1) shall be certified by the President and the Secretary.

(3) If any change occurs in the composition of the Governing Body or in the office of the President or the Secretary at any time and for any reason whatsoever, the change shall, within thirty days be notified to the Registrar.

(4) For contravention of any of the provision of this section every officer in default shall be punishable with fine which may extend to two hundred and fifty rupees.

Property of a society.

18. All property belonging to a society, if not vested in trustees, shall vest in the Governing Body of the society out shall be referred to as the property of the society.

Suits and proceedings by and against a society.

19. (1) Every society may sue or be sued in the name of the President, the Secretary or any office-bearer authorised by the Governing Body in this behalf.

(2) No suit or proceeding shall abate by reason of any vacancy or change in the holder of the office of the President, the Secretary or any office-bearer authorised under sub-section (1).

(3) Every decree or order against a society in any suit or proceeding shall be executable against the property of the society and not against the person or property of the President, the Secretary or any office-bearer.

(4) Nothing in sub-section (3) shall exempt the President, the Secretary or office –bearer of the society from any criminal liability under this Act or entitle him to claim any contribution from the property of the society in respect of any fine paid by him on conviction by a criminal court.

Members liable to be sued or prosecuted as strangers.

20. Every member of a society may be sued or prosecuted by the society for any loss or damage cause to the society or its property or for anything detrimental done by him to the interest of the society.

Power of Registrar to call for information or explanation.

21. (1) The Registrar may, by written order, call on a society to furnish in writing such information or explanation within such time, not being less than two weeks from the date of receipt of the order by the society, as he may specify in the order in connection with the affairs of the society or any documents filed under this Act.

(2) On receipt by the society of an order made under sub-section (1), it shall be the duty of the officer concerned to furnish such information or explanation.

(3) For failure to comply with an order under sub-section (1) the officer in default shall be punishable with fine which may extend to Rupees twenty for each day the failure continues.

Investigation of affairs of a society.

22. (1) Where the State Government is , of opinion that the business of a society is being conducted with an intent to defraud its creditors, members or any other person or that the society is guilty of mismanaging its affairs or of any fraudulent or unlawful act, the State Government may appoint a competent person as Inspector to investigate into the affairs of the society or inspect any institution manage by the society and report on such matters as the State Government may direct.

(2) It shall be the duty of every officer of the society when so required by the Inspector to produce any books and papers of or relating to the society which are in his custody, and otherwise to give to the Inspector all reasonable assistance in connection with the investigation.

(3) An Inspector may call and examine on oath any officer of the society and it shall be the duty of every such officer to appear before and answer all questions put forth by the Inspector.

(4) On the conclusion of the investigation the Inspector shall make a report to the Registrar and the latter shall send the report to the State Government along with his comment.

(5) For failure to comply with the provisions of sub-section (2) or sub-section (3), the officer in default shall be punishable with fine which may extend to two hundred and fifty rupees.

(6) All expenses connected with or incidental to an investigation by the Inspector shall be defrayed by the State Government.

Consideration of the report by the State Government.

23. (1) After consideration of the report and comments of the Registrar made under sub-section (4) of section 22 the State Government may give such directions as it may deem necessary to the society for the removal of any defects or irregularities within such time as it may specify and in case the society fails to take action accordingly the State Government may direct the Registrar to move the Court for dissolution of the society.

(2) If it appears to the State Government that any person has, in relation to the conduct of the business of the society, been guilty of any offence for which he is criminally liable, the State Government may direct the prosecution of such person in a court of law.

Dissolution by resolution.

24. (1) A society may be dissolved if, at a special general meeting convened for the purpose, by the votes of three-fourths of the members, it passes a resolution for dissolution.

(2) Where a resolution for dissolution of a society is passed under sub-section (1), the Governing Body shall take all necessary steps for the disposal and settlement of all claims, assets and liabilities of the society as it may think fit subject to the regulation of the society, if any.

(3) After all necessary steps have been taken under sub-section (2), the Governing Body shall send a report to the Registrar mentioning also if there are any surplus assets.

(4) The Registrar shall thereupon issue a notice in the official Gazette to the effect that if no objection is received from any claimant, creditor or member of the society shall, subject to the provisions of Section 27, be dissolved.

(5) If no objection is received within the period stipulated in sub-section (4) and after the surplus assets, if any, have been disposed of as provided in Section 27, the Registrar shall make an order confirming the dissolution of the society and thereupon the society shall stand dissolved. The Registrar shall record the order of dissolution in the register-maintained in his office.

(6) If any objection is received from any claimant or creditor within the period of three months as aforesaid the Registrar shall not make an order confirming the dissolution of the society unless he is satisfied that the relevant claim or liability has been duly settled and the surplus assets, if any, have been disposed of as provided in Section 27. If, however, any objection is received from any member the Registrar shall not make an order confirming the dissolution of the Society but shall make an application to the Court under Section 25.

(7) Where any Government has in any manner made any contribution to the funds or assets of a society, such society shall not be dissolved, unless the State Government has given its assent to the dissolution.

Dissolution by Court.

25. (1) The court may, on the application of the Registrar or on the application of not less than one-tenth of the members, make an order for the dissolution of a society in the following cases, namely:-

- (a) if there is any contravention by the society of the provision of this Act;
- (b) if the number of members falls less than seven;
- (c) if the society has ceased to function for more than three years;
- (d) if the society is unable to pay its debts or meet its liabilities; and
- (e) if it is considered proper that the society should be dissolved.

(2) A dissolution under this section shall take place in such manner as the court may direct.

Dissolution by the Registrar.

26. (1) Where in opinion of the Registrar there are reasonable grounds to believe that a society is not managing its affairs properly or is not functioning, he shall send to the society at its registered office a notice by registered post calling upon it to show cause within such time as may be specified in the notice why the society should not be dissolved.

(2) If no cause is shown or if the cause shown is considered by the Registrar to be unsatisfactory the Registrar may move the court under Section 25 for making an order for the dissolution of the society.

Members not to receive any share upon dissolution.

27. If after the disposal and settlement of the property of a society and its claims and liabilities, there are any surplus assets, such assets shall not be paid to or distributed amongst the members of the society or any of them but shall be given to some other society to be determined-

(a) in the case of a dissolution under Section 24, by the votes of three-fourths of the members, or in default thereof, by the Registrar with the approval of the State Government; and

(b) In the case of a dissolution under Section 25, by the Court.

Restriction on holding.

28. No person who is an undischarged insolvent or who has been convicted of any offence in connection with the formation, promotion, management or conduct of the affairs of a society or of a body corporate, or of any offence involving moral turpitude, shall be entitled to be a member of the Government Body or the President, Secretary, or any office-bearer of a society.

Inspection of documents and supply of certified copies thereof.

29. Any person may inspect any document filed with the Registrar under this Act on payment of a fee of five rupees for every inspection, and any person may obtain a copy or extract of any document or part thereof certified by the Registrar on payment of such fee as may be prescribed. Such certified copy shall be admissible as evidence of the matters therein contained in all legal proceedings.

Terms of gifts to be observed.

30. (1) Where a society accepts a gift of any kind from any person for a specific purpose it shall not use the gift or any part thereof for any other purpose without the written consent of the donor or if the donor is dead, without the written consent of the Registrar. The Registrar shall not give such consent unless he is satisfied that the purpose for which the gift was made is incapable of execution by the society.

(2) For contravention of the provision of this section every officer in default shall be punishable with fine which may extend to rupees two hundred and fifty.

Communication with a society.

31. All communication to a society shall be addressed by name and sent to its registered office.

Prosecution for offences.

32. (1) No prosecution shall be instituted for any offence under this Act except with the previous sanction of the State Government.

(2) Nothing in sub-section (1) shall be apply to any prosecution mentioned in Section 20.



- Indemnity. 33. No suit, prosecution or proceeding shall lie in any Civil or Criminal Court against the Registrar or any Inspector and no suit or proceeding shall lie any Civil Court against the State Government for anything in good faith done or intended to be done under this Act or the rules.
- Period of limitation. 34. (1) All appeals to the State Government under this act shall be filed within thirty days from the date of the objection or order appealed against.
- (2) The provisions of Section 5 and 12 of the Indian Limitation Act, 1963, shall apply to all appeals under this Act.
- Fees. 35. All fees paid under this Act shall be credited to the Consolidated Fund of the State of Meghalaya.
- Power to make rules. 36. (1) The State Government may make rules for carrying out the purposes of this Act.
- (2) In particular and without prejudice to the generality of the foregoing power such rules may provide for all or any of the following matters, namely-
- (a) the procedure for any appeal to the State Government under this Act and the fee for such appeal if any;
  - (b) the fee, if any , to be paid for filling any document other than the memorandum and the regulation;
  - (c) the maintenance of the register of societies and other books, if any, by the Registrar;
  - (d) the fee to be paid for any certified copy of extract of any document;
  - (e) any other matter which in the opinion of the State Government is related to the implementation of this Act.
- Repeal and Savings. 37. (1) The Societies Registration Act, 1860 in its application to Meghalaya, is hereby repealed.
- (2) Any society registered in any place within Meghalaya under the Societies Registration Act, 1860, shall be deemed to have been registered under this Act, and its principal offices shall be deemed to be the registered offices.

Provided that –

- (a) the memorandum and regulations of any such society, if they are repugnant to any of the provisions of this Act and the rules, shall be brought in conformity within six months from the commencement of this Act or within such further period as the Registrar may allow, and thereafter to the extent of such repugnancy, be deemed to be void and of no effect;
- (b) any officer elected or appointed to and holding any office immediately before the commencement of this Act shall continue to hold such office until the expiry of his term of office or until such office lawfully terminated;
- (c) nothing in this section shall effect any right, privilege, obligation, liability or punishment under the Societies Registration Act, 1860 and any investigation, remedy or proceedings, including proceedings for dissolution commenced before the coming into force of this Act, may be continued or enforced as if this Act, may be continued or enforced as if this Act had not been passed.

**MEGHALAYA ORDINANCE 1 OF 1983**

**THE NATIONAL SPORTS CLUB OF ASSAM (TAKING-OVER OF MANAGEMENT)  
(AMENDMENT) ORDINANCE, 1983.**

**An**

*Ordinance*

*to amend the National Sports Club of Assam (Taking-Over of  
Management) Act, 1978.*

**WHEREAS**, the Legislative Assembly of Meghalaya is not in session;

**AND WHEREAS** the Governor of Meghalaya is satisfied that circumstances exist which render it necessary for him to take immediate action;

**NOW THEREFORE**, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India the Governor of Meghalaya is pleased to promulgate in the Thirty-fourth year of the Republic of India the following Ordinance, namely:-

Short title extent  
and  
commencement.

1. (1) This Ordinance may be called the National Sports Club of Assam (Taking-Over Management) (Amendment) Ordinance, 1983.

(2) It shall be deemed to have come into force from the 2<sup>nd</sup> day of June, 1983.

Amendment of  
Section 3 of Act 9 of  
1978.

2. In section 3, sub-section (1), of the National Sports Club of Assam (Taking-Over of Management) Act, 1978 for the words "five years" occurring therein the words "six-years" shall be substituted.

**MEGHALAYA ORDINANCE No. 2 OF 1983**

**THE MEGHALAYA PURCHASE TAX (AMENDMENT) ORDINANCE, 1983.**

**An**

***Ordinance***

***further to amend the Meghalaya Purchase Tax Act  
(Assam Act XIV of 1967 as adapted and modified by Meghalaya)***

(hereinafter referred to as the principal Act)

**WHEREAS**, the Legislature of the State of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

**NOW THEREFORE**, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India the Governor of Meghalaya is pleased to promulgate in the Thirty-fourth year of the Republic of India the following Ordinance:-

1. Short title, extent and commencement- (1) This Ordinance may be called the Meghalaya Purchase Tax (Amendment) Ordinance, 1983.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

2. Amendment of the Schedule to the principal act,- In the Schedule to the principal Act for the existing item 5, the following shall be substituted, namely:-

“Serial No.	Name of Taxable goods	Rate of
5	Timber (converted and Unconverted) excluding firewood.	<b>Twenty-five paise in the rupee”.</b>

**MEGHALAYA ORDINANCE No. 3 OF 1983**

**THE MEGHALAYA SALES TAX (AMENDMENT) ORDINANCE, 1983.**

**An**

***Ordinance***

Further to amend the Meghalaya Sales Tax Act (Assam Act XVII of 1967 as adapted and modified by Meghalaya) hereinafter referred to as the principal Act.

Whereas, the Legislature of the State of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India the Governor of Meghalaya is pleased to promulgate in the Thirty-fourth year of the Republic of India the following Ordinance:-

**1. Short title, extent and commencement-** (1) **This Ordinance** may be called the Meghalaya Sales Tax (**Amendment**) **Ordinance, 1983.**

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

**2. Amendment of the Schedule II to the principal Act,-** In the Schedule II to the principal Act for the existing item 5, the following shall be substituted, namely:-

**3. Amendment of the Schedule III to the principal Act, -** In Schedule III to the principal Act-

(i) the words “but excluding wheat and wheat products” occurring under column 2 in item I shall be deleted, and

(ii) the following shall be inserted, as item 12, namely:

“Serial No.

Description

12.

Flour, including atta, maida, suji and bran”.